

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3719
TO BE ANSWERED ON 11.08.2026**

SCHEDULED CASTES AND SCHEDULED TRIBES (PREVENTION OF ATROCITIES) ACT, 1989

3719. SHRI NAVEEN JINDAL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the data on the number of cases registered, charge-sheeted, "convicted" and pending trial under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 during each of the the last three years, State-wise;

(b) whether all States and Union Territories have established exclusive Special Courts for trial of atrocity cases as mandated under the Act and the names of States where such courts are yet to be operationalised, if so, the details thereof; and

(c) the quantum of relief and rehabilitation funds released to victim-survivors under the Act during each of the last three fiscals, along with details of delays or shortfalls reported in payment of compensation by State/UT Governments?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

(a): The National Crimes Record Bureau (NCRB) compiles and publishes statistical data on crimes in its publication 'Crime in India. The published reports are available till the year 2024. The State wise number of cases registered, charge-sheeted, convicted and pending trial under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 2022 to 2024 are at **Annexure-I**.

(b): As per the information received from various State Governments, Union Territory Administrations , 217 Exclusive Special Courts have been established in 15 States/UTs. The States of Arunachal Pradesh, Assam, Goa, Haryana, Himachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Uttarkhand and West Bengal have not established the Exclusive Special Courts. As per the provisions under Section 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities){PoA} Act, 1989 which clearly specifies that for the purpose of providing for speedy trial, the State Government shall, with the concurrence of the Chief Justice of the High Court, establish an Exclusive Special Court for one or more districts, provided that in Districts where less number of cases under this Act is recorded, the State Government shall, with the concurrence of the Chief Justice of the High Court, specifies for such Districts, the Court of sessions to be a Special Court to try the offences under the Act.

(c): The Department of Social Justice & Empowerment runs a Centrally Sponsored Scheme for the implementation of the Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, under which Central Assistance is provided to the State Governments and Union Territory Administrations for effective implementation of these Acts. Under this Scheme, Central Assistance is provided to the State Governments and Union Territory mainly for five components which inter alia includes Relief and rehabilitation of atrocity victims. The total funds released under this Scheme during the last three financial years and number of victims provided relief are as below:-

S.No.	Financial Year	Central Assistance released States/UTs (Rs. in Cr.)	Number of victims provided Relief to atrocity
1.	2022-23	392.71	88,172
2.	2023-24	535.30	79,667
3.	2024-25	495.29	99,965

Annexure referred to in the Lok Sabha Unstarred Question No. 3719 answered on 11.08.2026 regarding State/UT-wise Cases Registered, Cases Chargesheeted, Cases Convicted and Cases Pending Trial at the end of the year under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for Crime against Scheduled Castes and Scheduled Tribes during the year 2022 to 2024.

SL	State/UT	2022			
		Cases Registered	Cases Chargesheeted	Cases Convicted	Cases Pending Trial at the end of the year
1	Andhra Pradesh	2711	1851	44	8534
2	Arunachal Pradesh	0	0	0	2
3	Assam	23	10	1	83
4	Bihar	6655	5237	147	58775
5	Chhattisgarh	839	904	453	4216
6	Goa	9	8	1	51
7	Gujarat	1609	1468	18	16157
8	Haryana	1633	744	54	3119
9	Himachal Pradesh	213	152	5	796
10	Jharkhand	957	439	49	3854
11	Karnataka	2410	1975	18	12486
12	Kerala	1222	1131	61	5286
13	Madhya Pradesh	10712	10501	1319	47597
14	Maharashtra	3483	2962	114	18653
15	Manipur	1	0	0	6
16	Meghalaya	0	0	0	0
17	Mizoram	34	34	2	31
18	Nagaland	0	0	0	0
19	Odisha	3675	3897	49	25659
20	Punjab	162	69	11	373
21	Rajasthan	11273	5140	814	27128
22	Sikkim	7	1	1	6
23	Tamil Nadu	1828	1355	138	6575
24	Telangana	2332	2554	62	8856
25	Tripura	5	1	0	4
26	Uttar Pradesh	15373	13000	3168	76937
27	Uttarakhand	115	100	0	526
28	West Bengal	194	224	1	1481
29	A&N Islands	3	3	0	33
30	Chandigarh	4	1	0	4
31	D&N Haveli and Daman & Diu	5	4	0	15
32	Delhi	130	100	0	526
33	Jammu & Kashmir	7	4	0	6
34	Ladakh	0	0	0	0
35	Lakshadweep	0	1	0	0
36	Puducherry	9	7	0	41
TOTAL		67633	53877	6530	327816

SL	State/UT	2023			
		Cases Registered	Cases Chargesheeted	Cases Convicted	Cases Pending Trial at the end of the year
1	Andhra Pradesh	2382	1791	32	9304
2	Arunachal Pradesh	0	0	0	2
3	Assam	7	12	0	79
4	Bihar	7178	8495	182	66669
5	Chhattisgarh	586	594	140	4433
6	Goa	6	5	0	52
7	Gujarat	1680	1584	61	16982
8	Haryana	1539	806	68	3569
9	Himachal Pradesh	234	134	14	759
10	Jharkhand	912	448	58	4129
11	Karnataka	2348	2115	27	13277
12	Kerala	1313	1129	130	5375
13	Madhya Pradesh	11090	10756	1462	51961
14	Maharashtra	3797	3470	125	20822
15	Manipur	3399	5	0	11
16	Meghalaya	0	0	0	0
17	Mizoram	21	19	0	50
18	Nagaland	0	0	0	0
19	Odisha	3358	3474	2	28476
20	Punjab	116	108	6	429
21	Rajasthan	10902	4422	1859	28452
22	Sikkim	2	2	0	6
23	Tamil Nadu	1967	1547	115	7144
24	Telangana	2284	1554	58	9247
25	Tripura	9	4	0	8
26	Uttar Pradesh	15136	13565	2990	86145
27	Uttarakhand	104	79	8	593
28	West Bengal	192	181	6	1582
29	A&N Islands	2	1	0	34
30	Chandigarh	3	1	1	4
31	D&N Haveli and Daman & Diu	3	3	0	17
32	Delhi	130	116	30	545
33	Jammu & Kashmir	21	5	0	11
34	Ladakh	0	0	0	0
35	Lakshadweep	0	0	0	0
36	Puducherry	4	2	0	43
TOTAL		70725	56427	7374	360210

SL	State/UT	2024			
		Cases Registered	Cases Chargesheeted	Cases Convicted	Cases Pending Trial at the end of the year
1	Andhra Pradesh	2151	1524	31	9567
2	Arunachal Pradesh	2	1	0	3
3	Assam	21	17	0	94
4	Bihar	7662	6003	262	71946
5	Chhattisgarh	653	713	78	4835
6	Goa	8	7	0	54
7	Gujarat	1601	1572	54	17503
8	Haryana	1077	661	56	3910
9	Himachal Pradesh	245	169	7	767
10	Jharkhand	826	530	155	4326
11	Karnataka	2404	2143	29	14391
12	Kerala	1209	981	110	5319
13	Madhya Pradesh	10930	10662	2212	57278
14	Maharashtra	4047	3553	96	23356
15	Manipur	290	0	0	11
16	Meghalaya	0	0	0	0
17	Mizoram	21	20	3	67
18	Nagaland	0	0	0	0
19	Odisha	3303	3294	13	31631
20	Punjab	166	70	2	462
21	Rajasthan	9290	4277	643	30983
22	Sikkim	1	0	1	5
23	Tamil Nadu	1832	1579	81	8026
24	Telangana	2716	2087	53	9913
25	Tripura	3	3	0	11
26	Uttar Pradesh	14650	12516	3150	94364
27	Uttarakhand	165	143	10	710
28	West Bengal	203	175	1	1670
29	A&N Islands	1	2	0	36
30	Chandigarh	5	1	0	5
31	D&N Haveli and Daman & Diu	3	5	0	22
32	Delhi	137	154	3	682
33	Jammu & Kashmir	20	4	0	14
34	Ladakh	0	0	0	0
35	Lakshadweep	0	0	0	0
36	Puducherry	4	2	0	45
TOTAL		65646	52868	7050	392006